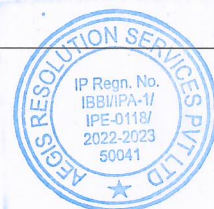


CORRIGENDUM OF FORM G**REVISED INVITATION FOR EXPRESSION OF INTEREST FOR
KARVY DIGIKONNECT LIMITED OPERATING IN SERVICE INDUSTRY AT NEW DELHI AND
HYDERABAD, ANDHRA PRADESH**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Karvy Digikonnnect Limited PAN: AABCP9794Q CIN: U84200DL1992PLC219215
2.	Address of the registered office	502 & 503, 5 th Floor, Arunachal Building, 19, Barakhamba Road, New Delhi, India - 110001
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Karvy Gateway, Plot No. 38 & 39, 4 th Floor, Financial District, Nanakramguda, Hyderabad, Telangana 500032.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year.	NA
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing – Kdl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by emailing – Kdl.cirp@gmail.com
10.	Last date for receipt of expression of interest	21 September 2026 (Previously it was 06 September 2026) #subject to extension of CIRP timelines by Hon'ble NCLT, Delhi Bench
11.	Date of issue of provisional list of prospective resolution applicants	01 October 2026 (Previously it was 10 September 2026) #subject to extension of CIRP timelines by Hon'ble NCLT, Delhi Bench
12.	Last date for submission of objections to provisional list	06 October 2026 (Previously it was 15 September 2026) #subject to extension of CIRP timelines by Hon'ble NCLT, Delhi Bench
13.	Date of Issue of Final List of Prospective resolution applicants	16 October 2026 (Previously it was 19 September 2026) #subject to extension of CIRP timelines by Hon'ble NCLT, Delhi Bench
14.	Date of Issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21 October 2026 (Previously it was 24 September 2026)



		#subject to extension of CIRP timelines by Hon'ble NCLT, Delhi Bench
15.	Last date of Submission of resolution plans	20 November 2026 (Previously it was 24 October 2026) #subject to extension of CIRP timelines by Hon'ble NCLT, Delhi Bench
16.	Process email id to submit EOI	Kdl.cirp@gmail.com
17.	Details of corporate debtors' registration as MSME	NA

Siddhant



Aegis Resolution Services Private Limited
through authorized signatory Siddhant Agrawal
As Resolution Professional of Karvy Digikonnnect Limited
E-mail Id: kdl.cirp@gmail.com, ip.siddhantagrwal@gmail.com
IBBI Registration No.: IBBI/IPE-0118/PA-1/2022-23/50041
Authorization for Assignment valid till 30th June 2027

Date: 10 September 2026
Place: Mumbai

elhi



PNB HOUSING FINANCE LTD.
Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001, Ph:- 011-23357171, 23357172, 23705414, Website:- www.pnbhousing.com
Vijayawada Branch:- PNB Housing Finance Ltd. #39-3-1, 2nd floor, Above Anjanayulu Jewellers, MG Road, Vijayawada – 520010

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 9(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the date mentioned against each account calling upon the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice(s). The borrower/s having failed to repay the amount is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account Number	Name of the Borrower/ Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Property/ies Mortgaged
HOU/VJ/WID/0825/1421497/NHL/VJ/WID/0825/1427876/B.O. Vijaya wada	Mr. Lingam Kiran S/o. Subramanyam Lingam Flat No. 202, Aditri Residency, Opp Ravindrabharathi School, Roy Nagar, Gannavaram, Vijayawada, Krishna District, Andhra Pradesh-521101. Also available at: Tirumala Complex, D.No.5 9 130, Shutter 10, Srikhwada, Krishnapur, Hanamkonda, Warangal, Telangana-506011. Mrs. Lingam Padmaja W/o. Lingam Kiran Flat No 202, Aditri Residency, Opp Ravindrabharathi School, Roy Nagar, Gannavaram, Vijayawada, Krishna District, Andhra Pradesh-521101	08-06-2026	Rs. 51,73,858.33 (Rupees Fifty One Lakh Seventy Three Thousand Eight Hundred Fifty Eight and Thirty Paise only) as on 08-06-2026	04-09-2026 Physical Possession	All that site admeasuring 526 Sq.yards of site vide Plot No 136 and 137 in 9th ward in R.S No.395 situated at Gannavaram Grama Panchayat, Gannavaram Sub Registrar Division, Krishna District with No.9-56/2 and bounded by:East: Panchayat Road South: Property Vide Plot No.138 West: Property Vide Plot Nos.129 and 132 North: Panchayat Road All that piece and parcel of Semi-finished Flat No.202 in First Floor in the Building Complex known as 'Aditri Residency' admeasuring 1423 Sq. feet super built up area (includes common area) and Car Parking area 112 Sq. feet along with undivided share of land admeasuring 70 Square Yards out of 526.9 Sq.Yards situated at Survey No.395, Gannavaram Grama Panchayat, Krishna District, AP and bounded by: East: open to Sky South: Corridor, Staircase and open to Sky West: open to Sky North: open to Sky

Place:- Vijayawada, Dated:- 04.09.2026

Authorized Officer, (M/s PNB Housing Finance Ltd.)



TECHNOPAINTS AND CHEMICALS LIMITED
(Formerly known as Fortune Paints Private Limited)
Regd. Office: Plot No. 1A & 1B, Techno Houz, Hitec Road, Shipra Hills, Izat Nagar, Kotbaguda, K.V. Rangareddy, Serilingampally, Telangana, India - 500084

NOTICE OF BOOK CLOSURE

Notice is hereby given pursuant to Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014, that for Members holding shares in physical form the Register of Members and Share Transfer Books of the Company will remain closed from **Wednesday, 16th September, 2026 to Thursday, 17th September, 2026** (both days inclusive), and for those holding shares in dematerialised form the **Record Date shall be 16.09.2026**, for the purpose of the 18th Annual General Meeting (AGM) and payment of final dividend.

The **18th Annual General Meeting** of the Company is scheduled to be held on **Thursday, 17th September, 2026 at 11.30 A.M.** at the registered office of the Company at the address mentioned above.

Members holding shares either in physical form or in dematerialised form, as on the Book Closure / Record Date 16.09.2026, will be eligible for dividend. The instructions for attending the AGM are detailed in the AGM Notice sent to Members. This notice is also available on the website of the Company at www.technopaints.in

Date: 09.09.2026
Place: Hyderabad

By Order of the Board of Directors
For Technopaints and Chemicals Limited
Sd/-
D. Madhavi Latha
Company Secretary & Compliance Officer



VIJAY MINING & INFRA CORP PRIVATE LIMITED
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VIJAY MINING & INFRA CORP PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Vijay Mining & Infra Corp Private Limited
2. Date of incorporation of corporate debtor	January 21, 2010
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Vijayawada
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U14100AP2010PTCO66753
5. Address of the registered office and principal office (if any) of corporate debtor	20/1073 R K colony, Cuddapah, Andhra Pradesh, India, 516801
6. Insolvency commencement date in respect of corporate debtor	September 08, 2026
7. Estimated date of closure of insolvency resolution process	March 06, 2027
8. Name and registration number of the insolvency professional acting as the interim resolution professional	Prakul Thadi Registration No- IBBI/IPA-002/IP- N01149/2021-2022/13806
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad-500018, Telangana Email ID: prakulthadi@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 470/12, II Floor, HIG-1, Block-5, Baghlingampally, Hyd – 500044 Email ID: cirp.vijaymining@gmail.com
11. Last date for submission of claims	September 22, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21 ascertained by the interim resolution professional	None – As per the information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms and Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench has ordered the commencement of a corporate insolvency resolution process of the **Vijay Mining & Infra Corp Private Limited** on September 08, 2026.

The creditors of Vijay Mining & Infra Corp Private Limited, are hereby called upon to submit their claims with proof on or before September 22, 2026, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Prakul Thadi
Interim Resolution Professional of
Vijay Mining & Infra Corp Private Limited
Date: September 10, 2026
Place: Hyderabad
IBBI Registration No. IBBI/IPA-002/IP-N01149/2021-2022/13806
AFA validity: June 30, 2027



MARUTI GLOBAL INDUSTRIES LIMITED
CIN:L67120TG1994PLC018087 (formerly Known as Maruti Securities Limited) Regd. Office: #8-3-833/57, Kamalapur, Plot #56 & 57, Flat #201, Srinagar Colony, Hyderabad - 500 073 Tel: +919491928886, email: connect@mgil.in

Notice of 32nd Annual General Meeting, Book Closure and E-Voting information

Notice is hereby given that the 32nd Annual General Meeting to be held on Wednesday, September 30, 2026 at the registered office of the Company Situated at #8-3-833/57, Kamalapur, Plot #56 & 57, Flat #201, Srinagar Colony, Hyderabad – 500 073, Telangana State, India, to transact the business as set out in the Notice of the said Annual General Meeting.

In Compliance with the Circulars, electronic copy of the Annual Report 2025-26 has been sent to all the members whose e-mail IDs are registered with the Company / Depository Participant(s) as on Friday, September 04, 2026. The Annual Report including Notice of 32nd AGM of the Company is available on the website of the Stock Exchange website www.bseindia.com the dispatch of Notice of the AGM through emails has been completed on September 08, 2026.

In compliance with Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of SEBI (LODR) Regulations, 2015 the Company is pleased to provide its Shareholders with facility of remote e voting and e-voting system at the AGM. The facility of casting votes by members using remote e voting as well as e-voting system on the date of the AGM will be provided by CDSL.

In accordance with Rule 20 of the Companies (Management and Administration) Amendment Rules, 2015, the Company has fixed September 19, 2026, as the "Cut-off date" to determine the eligibility to vote by electronic means using remote e-voting as well as e-voting system on the date of the AGM. A person whose name is recorded in the register of members, maintained by the depositories as on the cut-off date i.e. September 19, 2026, shall be entitled to avail the facility of remote e-voting or e-voting at the AGM. The members who have already cast their vote by remote e-voting prior to the meeting may also attend the meeting but shall not be entitled to cast their vote again at e-voting at the AGM.

The remote e-voting period commences on Sunday, September 27, 2026, at 9:00 a.m. and ends on Tuesday, September 29, 2026, at 5:00 p.m. During this period the eligible shareholders of the Company, holding shares either in physical form or in dematerialized form, may cast their vote electronically. The e-voting module shall be disabled by CDSL for voting thereafter.

Those persons who have acquired shares and have become members of the Company after the dispatch of Notice of the AGM by the Company and whose names appear in the Register of Members as on the cut-off date i.e., September 19, 2026, can also view the Notice of 32nd AGM on the Company's website: www.mgil.in. Such members can exercise their voting rights through remote e-voting by following the procedure as mentioned in the Notice of AGM. In case of any queries / grievances relating to voting by electronic means, the Shareholders may refer the Frequently Asked Questions <https://www.evotingindia.com>, ("FAQs") and e-voting manual available at under download section or you can email us to helpdesk.evoting@cdslindia.com for NSDL User: evoting@nsdl.co.in or at the Company's email at connect@mgil.in.

Ms. Neha Pamnani, Practicing Company Secretary, has been appointed as a Scrutinizer to scrutinize the e-voting process in fair and transparent manner.

Notice is also given pursuant to Section 91 of Companies Act, 2013 and the applicable Rules thereunder and Regulation 42 & 47 of SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, the Register of Members and the Share Transfer Books of the Company will remain closed from Monday, September 21, 2026, to Wednesday, September 30, 2026, [both days inclusive] for the purpose of 32nd AGM.

Members who have not registered their email addresses are requested to register their email addresses with their respective Depository Participants and members holding shares in Physical mode may provide necessary details like Folio Number, Name of the shareholder by email to contact@marutisecurities.com.

By order of the Board of Directors for
Maruti Global Industries Limited (formerly
known as Maruti Securities Limited)
Sd/-
Rama Swamy Reddy Pedinekaluva
Director
DIN # 07173831

Date: 09.09.2026
Place: Hyderabad



IDBI BANK
CIN: L65190MH2004GOI148838

IDBI BANK LIMITED
3rd floor, D. No: 5-9-89/1 and 2, Chapel Road, Hyderabad-500001, Telangana, Tel: 040 67694111/ 67674219 www.idbibank.in, Email: dv.krishna@idbi.co.in

PUBLIC NOTICE FOR SALE THROUGH E-AUCTION SALE OF IMMOVABLE PROPERTIES UNDER SARFAESI Act

The undersigned being the Authorized Officer (AO) on behalf IDBI Bank Limited (IDBI) invites Bids/Offer from reputed and genuine parties for purchase of following immovable property through e-auction under the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the Act) read with Security Interest (Enforcement) Rules, 2002 (the Rules), possession whereof has been taken by the AO, IDBI Bank Ltd. on May 18th, 2023.

Short description of the Immovable Property Mortgaged by Shri. Pogaku Nagaraju Proprietor of M/S Sri Engineers ('the Borrower')

All that part and parcel of the Plot Bearing No.74, admeasuring 200 Sq yards in Sy Nos 594 & 597 of GPR Housing Pvt Ltd, Little England Sector – II, situated at Devay-Yanjali Village, Shamserpet Mandal, Medchal – Malkajgiri District, Telangana, which is bounded as follows:
BOUNDARIES OF THE PLOT
North: Plot No 75, South: Plot No 73, East: Plot No 71, West: 30' Wide Road

The outstanding dues of IDBI Bank Rs. 31,80,870.00 (Rupees Thirty One Lakh Eighty Thousand Eight Hundred and Seventy only) as on July 01st, 2026 + Applicable interest and charges thereon at the contractual rates upon the footing of compound interest, until payment/realization and also legal expenses

Date of Bid form issuance	Date of Inspection	Last Date of submission of Bid	Opening of Bids	Date and time of e-auction
September 11th, 2026 Onwards Download from www.idbibank.in	Every working day during September 11th, 2026 to September 25th, 2026 during 10.30 am to 5.00 pm only with prior request	September 28th, 2026	September 28th, 2026	September 29th, 2026 from 11.00 AM to 1:00 PM

- EMD to be remitted to Account No.28034915010026, IFSC Code: IBKL0000280, Branch Name: IDBI Bank Limited, Kukatpally Branch, Hyderabad, by way of RTGS only in favour of IDBI Bank Ltd.
- Interested bidders shall submit proof of payment along with KYC documents (photo identity and address proofs) like PAN Card (compulsory), Aadhaar Card, Passport, Voter ID card, Driving License etc. in person to the authorized officer at the address given above. Online submission of bids shall not be entertained and rejected. The bidder shall have to submit the bid along with necessary documents and filling formats in person by visiting the AO at the address given above.
- The amount of EMD paid by the interested bidders shall carry no interest. The EMD shall be forfeited if the bidder does not participate in the e-auction by placing the bid. AO may retain EMD of top three bidders up to 3 months from the date of opening of the bids.
- On receipt of the EMD and other stipulated documents, and if same found in order in all respects, such interested Bidders shall be provided with "User id & Password" by e-mail to their valid e-mail addresses (which is mandatory for participating in e-auction) by the e-auction service provider M/S ANTARES SYSTEMS LIMITED
- The successful bidder will be required to deposit 25% of the sale price (less the amount of EMD deposited) on same day at the time of confirmation of sale. The balance amount of the sale price is to be paid within 15 days of the confirmation of the sale or such extended period as may be agreed by the AO. In case of failure to deposit the balance amount by the successful bidder within the prescribed period, the deposited amount, including EMD, shall be forfeited.

Gift of the terms & conditions appearing in Bid Documents:

- The immovable property is proposed to be sold on "as is where is", "as is what is", "whatever there is" and "without recourse basis".
- The immovable property shall not be sold below the Reserve Price.
- The AO will not take responsibility for any dues (Statutory or otherwise) outstanding as on date and yet to fall due, including dues that may affect transfer of property in the name of the successful bidder and such dues, if any, will have to be borne by the successful purchaser. IDBI shall not take any responsibility to provide information on the same. The successful bidder would be required to bear all the necessary expenses like stamp duty, registration, expenses, tax liabilities, if any, etc. for transfer of immovable property.
- The immovable property mentioned in the Bid Documents are based on the charges/mortgages created by the Borrower/s in favour of IDBI, the details whereof are given in the Bid Documents. Interested parties are requested to verify the details of the immovable property and inspect the records relating to it available with AO on request.
- The immovable property is being sold free from charges and encumbrances of IDBI only.
- For e-auction registration/support contact M/S ANTARES SYSTEMS LIMITED, Hongsana", #137/3, Bangalore Mysore Road, Opp. to Metro Pillar P-696, Kengeri, Bangalore – 560 060 or their representative Miss. B M Sushmitha / Mrs. Pooja M Phone Nos. – 89519 44383 / 96861 96751 and website www.bankauctionworld.com
- For detailed terms and conditions of the sale, please refer to the link provided in IDBI Bank's website i.e. www.idbibank.in. For any clarification, the interested parties may contact Shri D V Krishna Reddy DGM (Tel: 040 6769 4177, E-mail: dv.krishna@idbi.co.in or Smt. Vimala Priya Malireddi, AGM (Mobile 9484012019, E-mail: priva.malireddi@idbi.co.in)
- IDBI and AO do not take responsibility for any errors/omissions/discrepancy/shortfall etc. in the immovable property or for procuring any permissions etc. or for the dues of any authority established by law. IDBI and AO shall not be responsible for any error, inaccuracy or omission in this proclamation of sale.
- AO reserves the right to accept or reject any or all bids without assigning any reason(s). In case all the bids are rejected, the AO reserves the right to sell the assets by any of the modes as prescribed in the Act.

Place : Hyderabad
Date : September 09, 2026

Sd/-
Authorized Officer, IDBI Bank Limited



Home First Finance Company India Limited
CIN:L65990MH2010PLC240703 Website:homefirstindia.com
Phone No: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A[See provision to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

Sr. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Document	Number of Authorised officer
1.	Ravada Srinivasa Raju, Davar Singh Siva Kumari	House-Residential House On Near D.No.1-6-33, R.S.No.131/1, 131/2, 131/3, 131/4, Near Sub Station, Tanuku Municipality, Tanuku Mandal, West Godavari Dist, A.P-Andhra Pradesh-534211, Bounded by: East-37.6ft plot61, West-44.6ft 40ft road, North-48ft plot59, South-49ft others site	04-07-2026	26,65,448	05-09-2026	36,82,136	3,68,214	10-10-2026 (11am-6pm)	08-10-2026 (upto 5pm)	9032533999
2.	Eedi Siva Gowri, TAMINA LAKSHMINARAYANA	Flat-Near Door no.77-149-20,R.s.no30part, 32part, Plot no. EWS82, Total first Floor, UDA Colony, Near Rajiv Gandhi Municipal School, Payakapuram, near Ait Singh nagar, Vijayawada Municipal Corporation, VIJAYAWADA, Andhra Pradesh-520015, Bounded by: East-Strains and Common Corridor, West-Open To Sky, North-Open To Sky, South-Open To Sky	04-07-2026	30,05,347	05-09-2026	36,90,000	3,69,000	10-10-2026 (11am-6pm)	08-10-2026 (upto 5pm)	9346543553
3.	Korukonda Mahalakshmi Naidu, Korukonda Lakshamma	House-Residential Ground Floor Building D.No.5-422, Gram kantom S.No.70, Asst.422, C.H.N.Agraharam Village & Anakapalli Mandal, Sabavaram Sro Gram Kantom, Anakapalli District, Anakapalli, Andhra Pradesh-531032, Bounded by: East-Gravel Road, West-House of Korukonda Lakshmi, North-House of Korukonda santosh, South-House of Korukonda Ram and joint wall.	04-07-2026	8,24,496	05-09-2026	10,44,249	1,04,425	10-10-2026 (11am-6pm)	08-10-2026 (upto 5pm)	8142118151
4.	Mohd Pasha, Ghousia Begum	Old H.no.4-76 and 4-77, New no.16-7 Northern part, Gramakantam, Raipole village and GP, Ibrahimpatnam revenue mandal, ranga reddy district, Hyderabad, Telangana, 501150, Bounded by: East-Open Place of Md. Khaja Pasha, West-Road, North-Road, South-Open Place of Vendor	04-07-2026	23,55,990	05-09-2026	38,59,000	3,85,900	10-10-2026 (11am-6pm)	08-10-2026 (upto 5pm)	9590480471
5.	Gundu Sharun kumar, Gundu Satyavathi	Flat-RE SY NO: 230-2, PEDAPULIPAKA VILLAGE & GRAMA PANCHAYITHI, PENAMALURU MANDAL, NTR DIST, Vijayawada, Andhra Pradesh-521137, Bounded by: East-PROPERTY IN PLOT NO: 12A & 11B (14), West-30' WIDE ROAD (14), North-PROPERTY IN PLOT NO: 19A (45), South-PROPERTY IN PLOT NO: 18A (45)	04-07-2026	27,48,874	05-09-2026	29,78,550	2,97,855	10-10-2026 (11am-6pm)	08-10-2026 (upto 5pm)	9346543553
6.	Olipi Trinadh, Volipi Changamma	Flat-Residential Apartment in Stilt + Ground + 4 Upper Floors in Near Door No.5-170, Plot No.21 (South Side), Plot No. 22 (North Side) Part, PR No.138, R.S.No.124/3, "Sri Durga Residency" Flat No.101, Ground Floor, Komadavolu Building and Grama Panchayat, eluru, Andhra Pradesh, 534001, Bounded by : East-4.9 Feet Common Corridor , West-Open to sky, North-Lift, South-Open to sky	03-06-2026	31,41,802	04-08-2026	17,29,000	1,72,900	10-10-2026 (11am-6pm)	08-10-2026 (upto 5pm)	9440191596
7.	Regidi Jayalalitha, Regidi Gayathri, Regidi Akhila, Regidi Regamma	Flat-Flat No. TF-1 in Third Floor "SRI VENKATESWARA NILAYAM " T.S No. 641 and 642, Old D.No. 22-69-31, At Sri Seetharamaswamy Temple Ward, Vasantharavuri Veedhi, GVMC, Visakhapatnam District- Andhra Pradesh-530001. Bounded By : East by - Open To sky, South by - Open to sky (Town Hall Road), West by - Open To sky, North by - Corridor & Steps.	04-12-2025	12,57,718	20-08-2026	16,04,800	1,60,480	10-10-2026 (11am-6pm)	08-10-2026 (upto 5pm)	7989591114
8.	Namburi Mangaraju, Namburi Sujatha	Door No.3-99, Assessment No.171, R.S.No.110-1, Tadikalapudi Revenue Village, Sagipadu Gram Panachayati, Kamavarapukota Mandal west Godavari District, Present Eluru District, Eluru, Andhra Pradesh, 534452 Bounded by North-House & Site of Dathadhenkatesh, South-House & Site of Gundugolanu Sururaya, East-House & Site of Rachaprolu pulli raju, West- Panchayat Road.	03-11-2025	9,33,155	12-08-2026	8,00,014	80,001	10-10-2026 (11am-6pm)	08-10-2026 (upto 5pm)	9440191596
9.	Komati Sagar, Komati Laxmi	House- Survey No. 260-8, Ponnada Village & Ponnada Grama Panchayathi, Elcherla Mandalam, Ponduru SRO, Srikakulam, Andhra Pradesh-532408. Bounded By : North by - Vacant Site of S.Apparao, South by - Land of K.Nagamani, East by - 12' feet Width Road left by Executant, West by - Land of K.Nagamani.	03-09-2025	33,90,232	11-08-2026	54,82,970	5,48,297	10-10-2026 (11am-6pm)	08-10-2026 (upto 5pm)	9010363601
10.	Vadisala Appalaraju, Vadisala pydiraju, vadisala ravi kumar	D.No. 2-61, Amrutapuram thaluka Grama Kantam, S.No. 306, Amrutapuram Grama Panchayithi, Sabbavaram Mandalam, Anakapalli, Visakhapatnam Andhra Pradesh, 531035 Bounded by East-RCC Building of Vadisala Bhanani, South-RCC Building of Laveti Ramanamma, West- Property of Karri Ganesh, North-Cement Road.	04-07-2026	9,02,176	26-08-2026	10,26,313	1,02,631	10-10-2026 (11am-6pm)	08-10-2026 (upto 5pm)	7989591114
11.	T Sandeep Singh, Sitaram Anand Singh, Sitaram Susheel Singh, Sitaram Prabhavati	House-H.no. 14-10-499/A/1, Jali Hanuman, Dhoopet, Hyderabad Telangana State, Hyderabad-500006. Bounded By : North by - Portion of House, South by - Portion of House, East by - Neighbours House, West by - Lane.	05-03-2025	19,31,372	29-08-2026	47,00,000	4,70,000	10-10-2026 (11am-6pm)	08-10-2026 (upto 5pm)	8897054206

E-Auction Service Provider	E-Auction Website/For Details, Other terms & conditions	A/c No: for depositing EMD/other amount	Branch IFSC Code	Name of Beneficiary
Company Name : - e-Procurement Technologies Ltd.(Auction Tiger). Help Line No. : 079-35022160 / 149 / 812, Contact Person : Ram Sharma – 8000023297, e-mail id: rampasad@auctiontiger.net and Support@auctiontiger.net .	http://www.homefirstindia.com https://homefirst.auctiontiger.net	911020005835824 Home First Finance Company India Ltd Axis Bank Ltd., Bangalore KT	UTIB00000009	Authorized Officer, Home First Finance Company India Limited

Bid Increment Amount Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://homefirst.auctiontiger.net>). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In case of any discrepancy English Version of the Notice will be treated as authentic.

NOTE: STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 10-09-2026, Place: Andhra Pradesh & Telangana

Signed by Authorized Officer, Home First Finance Company India Limited



MR K VENKATA RAMA VIDYA SAGAR
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

PARTICULARS OF PERSONAL GUARANTOR K VENKATA RAMA VIDYA SAGAR

1. Name of the Personal Guarantor	K Venkata Rama Vidya Sagar
2. Address of the Personal Guarantor	No 9-29-10/A, Gokul Nivas, Balaji Nagar, Siripuram, Visakhapatnam – 530003, Andhra Pradesh
3. Insolvency Commencement date	04 Sep 2026
4. Estimated date of closure of Individual Insolvency Resolution Process	03 Mar 2027
5. Last date for Submission of claims	01 Oct 2026

DETAILS OF THE RESOLUTION PROFESSIONAL

6. Name and Registration number of the Insolvency Professional acting as Resolution Professional	Name: Sivarama Prasad Bhamidil, Reg. No: IBBI/IPA-003/IP/N00084/2017-18/10822 AFA valid till 31 Dec 2026
7. Address and e-mail of the Resolution professional, as registered with the Board	Address: Flat No 106, Sri Krishna Ambhas Apartments, Sri Laxminagar Colony, Attapur, Hyderabad – 500 048, bsprasad9@gmail.com
8. Address and e-mail to be used for correspondence with the Resolution Professional	Address: Flat No 106, Sri Krishna Ambhas Apartments, Sri Laxminagar Colony, Attapur, Hyderabad – 500 048 Email ID: ekshayngir@gmail.com
9. Relevant Forms for Submission of Claims	Claim with proof by a creditor to be submitted in Form B (Under regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019). Form B is available at https://ibbi.gov.in/home/downloads *5. Forms under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019*

Notes: (1) Submission of false or misleading proof of claim shall attract penalties in accordance with provisions of the Insolvency and Bankruptcy Code 2016 and any other applicable laws,
(2) Issued under the directions of Hon'ble National Company Law Tribunal, Amaravati Bench. Date: 10.09.2026
Place: Hyderabad
Sivarama Prasad Bhamidil
Resolution Professional



KARVY DIGICONNECT LIMITED
OPERATING IN SERVICE INDUSTRY AT NEW DELHI AND HYDERABAD, ANDHRA PRADESH
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Karvy Digiconnect Limited PAN: AABC9P794Q CIN: U54200DL1992PLC219215
2. Address of the registered office	502 & 503, 5th Floor, Arunachal Building, 19, Barakhamba Road, New Delhi, India - 110001
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Karvy Gateway, Plot No. 38 & 39, 4th Floor, Financial District, Nanakramguda, Hyderabad, Telangana 500032.
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year.	NA
7. Number of employees/ workmen	NIL
8.	

